CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.241/AT/2025

: Petition under Section 63 read with Section 79(1)(k) of the Electricity Subject

Act, 2003 for adoption of tariff for Long Term Procurement of 300 MW Power from Grid Connected Wind-Solar Hybrid Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines

issued by the Ministry of Power.

Petitioner : CESC Limited (CESCL)

Respondent : Purvah Green Power Private Limited (PGPPL)

Date of Hearing **: 20.3.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, CESCL

> Shri Jai Dhanani, Advocate, CESCL Ms. Shikha Ohri, Advocate, PGPPL Shri Kartik Sharma, Advocate, PGPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 300 MW Wind-Solar Hybrid Power Project as discovered through tariff based competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects" dated 21.8.2023 along with the subsequent amendments thereto as issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner had taken certain deviation(s) in the Bid documents from the provisions of the Hybrid Guidelines, albeit after obtaining approval from the Govt. of West Bengal. Learned counsel further added that the Petitioner has also moved IA (Diary) No.155/2025 seeking an impleadment of Bhojraj Renewables Energy Limited i.e., Project Company incorporated by the Successful Bidder, Purvah Green Power Private Limited, as a party to the present Petition, which may be allowed.

- 2. Learned counsel for the Respondent, Purvah Green Power Private Limited, accepted the notice and further submitted that the Commission may allow the impleadment of Bhojraj Renewables Energy Limited as a party to the Petition.
- In response to the specific query of the Commission regarding nos. of bid received 3. and the successful bidder being a sister company of the Petitioner, learned counsel for the Petitioner clarified that total 3 bidders had participated in the bid process, and while the

Respondent is a sister company of the Petitioner, the transaction was done at an arm's length.

- 4. After hearing the learned counsel for the Petitioner and the Respondent, the Commission directed as under:
 - (a) IA (Diary) No. 155/2025 stands allowed and the revised memo of parties be taken on record.
 - (b) Admit and issue notice to the Respondents, subject to just exceptions.
 - (c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
 - (d) The Petitioner to file the following information/clarification, on affidavit, within two weeks:
 - (i) Detailed justification of higher cost in comparison to current tenders issued;
 - Conformity certificate stating that the price discovered is in line with the (ii) current market price.
- 5. The Petition will be listed for the hearing on **6.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)